

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/4728/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri D.Ullah,
District and Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati, the 29th June, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. 4986/2022 Dated 28th June, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for a period of 13 days from 04.07.2022 to 16.07.2022** (prefixing 03.07.2022 and suffixing 17.07.2022) along with station leave permission during the leave period, has been granted, subject to submission of latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the Addl. Sessions Judge-cum-Special Judge, POCSO, Kamrup, Amingaon and in her absence to the next senior most Judicial officer at the station before proceeding on leave

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/4729-30/A, dated 29.06.2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of application in prescribed format is enclosed herewith.

2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)